

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-438/PB/2022

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd. (Formerly Known as  
S.E Investment Ltd.)

**....Applicant**

**Vs.**

Amiprabhu Developers Pvt. Ltd.

**....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Abhishek Anand, Mr. Sikhar Tiwari, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No one is present on behalf of the Financial Creditor at the time of hearing of the matter. Ld. Counsel on behalf of the Corporate Debtor is present. In the interest of justice, list the matter on **29.04.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**